

**GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
Civil Secretariat, Srinagar/Jammu**

**Notification**

Jammu, the <sup>10th</sup> November, 2023

**S.O. 504** . - In exercise of the powers conferred as contained in sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Mr. Anshumali Sharma (JKAS), Assistant Commissioner Reasi to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Reasi.

The Government further in exercise of the powers conferred as contained in sub-section (2) of section 20 of the said Code appoints the aforesaid Executive Magistrate as Additional District Magistrate within his territorial jurisdiction of District Reasi who shall have all the powers of District Magistrate under the said Code.

**By Order of the Government of Jammu and Kashmir.**

Sd/-  
(Achal Sethi)  
Secretary to Government,

No.Law/Powr/29/2022-10

Dated: - 10-11-2023

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Secretary to Government, Revenue Department.
- 4) District Magistrate, Reasi. This is with reference to letter No. **DM/RSI/2023-24/JC/4255-56 dated;- 08-11-2023.**
- 5) Concerned Officer.
- 6) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 7) SO section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website

  
10-11-2023

(Binny Kumar)  
Assistant Legal Remembrancer



